

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00988/2018

Dated Thursday the 26th day of July Two Thousand Eighteen

PRESENT

**HON'BLE MR. R. RAMANUJAM, Member (A)
&
HON'BLE MR. P. MADHAVAN, Member (J)**

Smt. Sukanya Chandrasekar,
Sr. Office Associate (General),
O/o. The CAO (FC),
78, Purasaiwakkam High Road,
Chennai 600010.Applicant

By Advocate M/s. Akbar Row

Vs

1. The Chairman & Managing Director,
Bharat Sanchar Nigam Ltd.,
HC Mathur Lane, Janpath,
New Delhi 110001.
2. The Director (HR),
Bharat Sanchar Nigam Ltd.,
HC Mathur Lane, Janpath,
New Delhi 110001.
3. The Chief General Manager,
Bharat Sanchar Nigam Ltd.,
Chennai Telephones,
78, Purasaiwakkam High Road,
Chennai 600010.
4. The General Manager (HR & Admin),
BSNL Chennai Telephones,
78, Purasaiwakkam High Road,
Chennai 600010.Respondents

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief :

"To direct the 1st and 2nd respondents herein to consider and pass speaking orders on the applicant's representations dated 02.03.2017, 12.04.2017 and 05.05.2018 with regard to her promotion to the post of JAO in view of her being declared qualified as per the Revised Final Results of the qualified candidates for the JAO 2016 posts in CNTD Circle published vide respondent's letter BSNL CO. No. 9-1/2016-Rectt dated 01.02.2017 on par with other candidates promoted from the JAO 2016 (LICE 40%) results dt. 05.08.2016 & 01.02.2017 with all consequential and attendant benefits within a specified time frame and in accordance with law and thus render justice."

2. It is submitted that the applicant is presently working as a Senior Office Associate (General) in the office of the fourth respondent. She had participated in the Limited Internal Competitive Examination for promotion to the post of JAO under the 40% departmental quota in the year 2016. Initially she did not qualify the examination due to wrong answer keys for 7 questions which were later corrected and marks were awarded. Pursuant to this, the respondents published the revised final results on 01.02.2017 in which the applicant was declared qualified in the OC category. It is alleged that out of the 37 posts notified in the OC category only 30 eligible candidates were accommodated in Chennai Telecom District (CHTD) Circle and the remaining 7 posts were left unfilled. The applicant made representations on 02.03.2017, 12.04.2017 and 05.05.2018 to

accommodate her in the CHTD circle which is her parent circle against the LICE JAO Exam, 2016 (40 %). The representations are still pending for consideration.

3. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider the representations within a time limit to be stipulated by this Tribunal.

4. Keeping in view the limited relief sought and without going into the substantive merits of the applicant's claim, we deem it appropriate to direct the respondents to consider Annexure A4 representation of the applicant dt. 05.05.2018 alongwith the previous ones referred to therein in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(P. Madhavan)
Member(J)

(R.Ramanujam)
Member(A)

26.07.2018

SKSI